

**GOVERNMENT OF INDIA
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.503
TO BE ANSWERED ON 20.07.2016**

REPATRIATION TREATIES

†503. DR. SWAMI SAKSHIJI MAHARAJ:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether repatriation treaty exists between India and our neighbouring countries;**
- (b) if so, the details thereof;**
- (c) if not, the reasons therefor;**
- (d) whether the matter has been discussed with the neighbouring countries;**
- (e) if so, the details thereof and the reaction of the neighbouring countries thereto; and**
- (f) the time by which these treaties are likely to come into force?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS
[GEN. (DR) V. K. SINGH (RETD)]**

(a) to (c) No repatriation or readmission agreement exists at present between India and any of our neighbouring countries.

(d) to (f) Cases relating to illegal entry and stay of foreigners, including nationals of neighbouring countries, are dealt with under the provisions of the Foreigners Act, 1946. Following the conclusion of legal proceedings under this Act against persons whose stay in India is illegal, they are deported to their countries of origin. The Ministry of External Affairs and the Ministry of Home Affairs engage with the Embassies of these countries for issue of travel documents to enable the repatriation of such persons to their countries.
